

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 05/2016
RT No. 126/Chd/HP/2017
along with CA No. 53 of 2016**

In the matter of:

Sections 391-394 of the Companies Act, 1956

AND

In the matter of:

Scheme of arrangement and compromises

Between

Blue Coast Infrastructure Development Pvt. Ltd. ..Petitioner/Applicant
Company

And


Unit Holders for Sheraton Chandigarh Hotel. ..Respondent No. 1

And

Unit Holders for MGM Grand Hotel ..Respondent No. 2

Present: None.

The instant petition has been received by transfer from the Hon'ble High Court of Himachal Pradesh, Shimla. Notice be issued to counsel for both the parties by Speed Post for hearing on 27.06.2017. Office to make compliance within five days.



(Justice R.P. Nagrath)
Member (Judicial)

April 19, 2017

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